

**BEFORE THE NATIONAL GREEN TRIBUNAL****WESTERN ZONE BENCH, PUNE****APPEAL NO. 8/2020 (WZ)****IN THE MATTER OF:**

MAHENDRA S. KAKULE

...APPELLANT

VERSUS

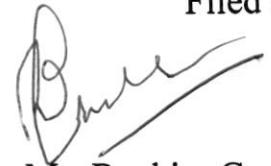
GOA STATE POLLUTION CONTROL BOARD &amp; ORS.

...RESPONDENTS

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Filed by



Ms. Ruchira Gupta

Counsel for the Defendant

E-31(Basement), Jangpura Extension,

New Delhi-110014

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NEW DELHI

Dated: 20.07.2022



**BEFORE THE NATIONAL GREEN TRIBUNAL**

**WESTERN ZONE BENCH, PUNE**

**APPEAL NO. 8/2020 (WZ)**

**IN THE MATTER OF:**

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GOA STATE POLLUTION CONTROL BOARD & ORS.

...RESPONDENTS

**STATUS REPORT IN TERMS OF THE ORDER DATED**  
**14.12.2021 ON BEHALF OF RESPONDENT NO 1, GOA STATE**  
**POLLUTION CONTROL BOARD**

I, Dr. Shamilla Monteiro, daughter of Shri Augusto Monteiro, major in age, Indian National, r/o House No. 5, Uttam Dharshan, Oppo. Sai Baba Temple, Kadamba Plateau, Chimbhel, Tiswadi-Goa, do hereby on solemn affirmation, state as under:

1. That I am holding the post of Member Secretary in Goa State Pollution Control Board and being well conversant with the facts of the present case, am competent to depose by way of the present affidavit.

2. That the subject matter is pending adjudication before this Hon'ble Tribunal wherein the Respondent No. 1 has filed its detailed reply affidavit well as a Status report 22.03.2022 in terms of order dated 14.12.2021. The present status report is being filed to bring the subsequent events on record.

3. That in terms of the show cause notice dated 15.03.2022 issued by the Answering Respondent, the Respondent No. 2 sent a letter dated 28.03.2022 to the Answering Respondent stating inter alia that the functioning of the Bakery is suspended/stopped on 17.03.2022.

A true copy of the letter dated 28.03.2022 by Respondent No. 2 is annexed herewith and marked as **Annexure-A**.

6. That the Respondent no. 2 had applied to the Respondent Board for renewal of Consent to Operate (CCA expansion) for the installation of Dry Carbon Collector/Scrubber vide application dated 04.01.2022. Accordingly, a site inspection of the unit M/s French Bakery was conducted on 08.02.2022 wherein it was inter alia observed that the Carbon Dust Scrubber Machine was working satisfactorily and on stack monitoring of the same the results were within the permissible limits. The Answering Respondent issue directions dated 22.04.2022 whereby the directions dated 15.03.2022 were revoked.

A true copy of the directions dated 22.04.2022 bearing ref. No. 12/2022-PCB/1162621/0000913/21589/tech/1064 is being annexed herewith and marked as **Annexure-B**.



7. That the Answering Respondent issued Consent to Operate (Expansion) dated 22.04.2022 to Respondent No. 2 under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981. The said Consent to Operate was granted for operation of Carbon Dust Scrubber Machine and is valid upto 27.08.2028.

A true copy of the Consent to Operate dated 22.04.2022 is annexed herewith and marked as **Annexure-C**.

8. That the annexures to the present affidavit are true copies of their respective originals.

  
DEPONENT

Member Secretary  
Goa State Pollution Control Board





Noted  
LTS  
P. 2

From :- French Bakery  
c/o Mario. Eil. Remy. Gomes  
Hno. 510, Near  
St. Sebastian Church  
Aquem Alto, Margao  
Goa  
403601

Date :- 28/03/2022

To  
Goa State Pollution Control Board  
Near Pilerne Industrial Estate  
Opp. Saligao Seminary  
Saligao, Bardez, Goa  
403511

Ref no. :- 10/1/21-PCB / Leg / 21589 / By  
Registered A.D

With reference to your above letter we wish to inform you that as per your show cause notice dated 15/03/2022 received on 17/03/2022 the Bakery production was stopped/suspended on the same day.

Thanking you

Your faithfully

*(Signature)*

French Bakery  
c/o Mario Eil. R. Gomes



# GOA STATE POLLUTION CONTROL BOARD

## गोंय राज्य प्रदूषण नियंत्रण मंडळ

(An ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 Certified Board)

Phone Nos. : 0832-2407700  
2407701, 2407702  
2407703

Tel/Fax No. : 0832-2407700



Email Ids:

Chairman, GSPCB: chairman-gspcb.goa@nic.in  
Member Secretary GSPCB: ms-gspcb.goa@nic.in  
Office: mail.gspcb@gov.in

No. 10/1/21-PCB/Leg/21589/By Registered A.D

15/03/2022

DIRECTIONS UNDER SECTION 33(A) READ WITH SECTION 25/26 OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT, 1974 AND UNDER SECTION 31(A) READ WITH SECTION 21 OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT, 1981.

Ref: 1) Directions issued vide no. 10/1/20-PCB/Leg/16546 dated 16/12/2020

WHEREAS, the Goa State Pollution Control Board (hereinafter referred to as 'The Board,' in short) vide Directions referred to as Serial No 1 had directed you to stop the operation of your Bakery unit, namely M/s French Bakery located Near St. Sebastian Church, Aquem Margao Goa.

WHEREAS, subsequently you have applied to the Board for issuance of Consent to Establish for installation of Dry Carbon Collector Scrubber vide application dated 07/05/2021 which was granted by the Board vide Consent to Establish Order dated 31.05.2021, which was valid upto Commissioning of the unit or 6 months whichever was earlier.

WHEREAS, the above Consent Order did not permit your unit to commence operations but only permitted the installation of Dry Carbon Scrubber.

WHEREAS, you thereafter submitted an application dated 12/08/2021 for Consent to Operate (CCA-Expansion) for the operation of Carbon Dust Scrubber Machine.

WHEREAS, thereafter an inspection of your unit was conducted by Inspecting Official of the Board on 17.08.2021; the report of inspection indicated that your unit had installed the Carbon Dust Scrubber Machine, installed a 1.5.HP motor and increased the stack height of the Oven of the unit to 15 meters. The report also stated that the unit was not in operation.

A copy of the inspection report dated 30/08/2021 is enclosed.

WHEREAS, vide Order dated 05.11.2021, the Respondent Board issued Consent to Operate to (Expansion) to your unit for Trial operation of Carbon Dust Scrubber Machine 1.5HP motor that was valid for a period of one month from the date of issue of the Consent. Your unit was permitted to operate for the period of 1 month in order to test the efficiency of the Carbon Dust Scrubber Machine.

**A copy of the Order dated 05/11/021 is enclosed.**

WHEREAS, the Consent to Operate order dated 05.11.2021 which was valid for one month has since expired; however your unit has applied for renewal of the Consent to operate (CCA Expansion) for the operation of Carbon Dust Scrubber Machine vide application dated 07/02/2022.

WHEREAS, the Board has not granted the above renewal of Consent to operate to you till date.

WHEREAS, the Board through its officials has conducted a site inspection of your unit on 08/02/2022 during which time your unit was found to be in operation.

**A copy of the report of the inspection dated 08/02/2022 is enclosed.**

WHEREAS, such operation of your unit as observed during the inspection conducted by the Board on 08/02/2022 indicates that you are operating your unit in violation of the Boards directions dated 16/12/2020 as referred to above and as issued to you under Section 31 (A) of the Air Act & 33 (A) of the Water Act; thereby grossly violating the provisions of the Water Act & Air Act.

**NOW THEREFORE**, in light of the above the Management of M/s French Bakery located Near St. Sebastian Church, Aquem Margao Goa. is hereby directed to **Show Cause** within a period of 7 days from the date of receipt of these directions as to why stringent legal actions under the provisions of the Air Act & Water Act should not be initiated against you by the Board for violating its directions dated 16/12/2020.

~~FURTHER~~, you are directed to immediately suspend the operation of your said Bakery unit in terms of the Boards directions dated 16/12/2020 and submit compliance report to this office immediately.

**TAKE NOTE**, that failure to comply with the aforesaid directions within the stipulated time period will compel the Board to initiate stringent legal action against you under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981, without any further notice.

Issued on this 15<sup>th</sup> day of March, 2022.

  
((Dr. Shamila Monteiro)  
Member Secretary  
Goa State Pollution Control Board

To,  
M/s. French Bakery  
C/o Mr. Mario Gil R. Gomes,  
H.No 510, Near St. Sebastian Church,  
Aquem Margao Goa.

Copy to,  
1. Office file.  
2. Guard file.  
3. Legal Section file.

### CONSENT INSPECTION REPORT

Name & Address of Unit :

Date : 30/08/2021

French bakery  
aquem alto Margao goa h.no  
305

2 Purpose of inspection

CCA Expansion

3 Consent Status/ validity

27/08/2028

4 Whether any previous complaint received, if yes, details

Yes

5 Whether any show cause notice/directions/letter for corrective if yes, provide details

Yes

6 Product manufactured

Bread (Loaves)

7 Quantity of production

Sno.	Product	Applied Quantity(Actual Production of Industry)	CCA Quantity(Quantity allowed as per consent or Installed capacity)	NOC/ Expansion(Production Quantity Asking for)	Inspection Remark
1.	Bread and poll	250			

8. Raw Material

Sno.	Name	Source	Capacity	Unit
------	------	--------	----------	------

9. Machine/equipment installed

Sno.	Name	Quantity
------	------	----------

10. Approx production in last 2 months(based on receipts of purchase of Raw Materials orders and payments recieved) Nil

11. Man power requirement 06

12. Status of operation of unit Not in operation

13. Type of area/ land use/ land cover Residential cum commercial

14. Distance of nearest residence/school/hospital/any prominent structure Approx. 4m from the complainant's house.

15. Distance of water body(Specify which if any) -

16. Noise pollution control measures adopted -

17. Water consumption

S.no	Source	Quantity
------	--------	----------

18. Waste Water generation

Sno.	Source	Quantity
------	--------	----------

19. Disposal method Septic tank/ soak pit

20. Capacity of septic tank/soak pit/sewage treatment plant/effluent treatment plant -

21. Whether capacity sufficient Yes

22. Electrical consumption GED

23. Solid waste generator

Sno	Type	Quantity	Disposal
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24. Hazardous Waste

Sno	Type	Quantity	Disposal	If Manifest submitted	If Annual returns submitted			
25	Permission from				Local body			
26	Noise levels recorded at compound wall of unit							
Sno.	Location	Distance from the unit	Noise Limit measured	Permissible limits				
27	DG set capacity/ Boiler capacity							
Sno	Stack Height	Fuel consumption	Used oil generation/Disposal of ash	If stack monitoring facility provided	If stack analysis report submitted			
28	Furnace capacity							
Sno	Stack Height	Fuel consumption		If stack monitoring facility provided	If stack analysis report submitted			
29	Furnace capacity Rotary Kilm							
Sno.	Type	Stack Height	Fuel consumption	Air pollution control device	If stack monitoring facility provided	If stack analysis report submitted	Roof suction system provided	Separate energy meter connected
30	Dust suppression Methods							
Sno.	Sprinklers Provided		Whether sprinklers are in operation		Metalled Road provided		Plantation carried out	
31	In case of Induction furnace							
Sno	Quantity of slag generated	Storage area of slag	Whether proper benching is done for slag dumps		Toe wall is provided		Slag crusher installed	
32	In case of sponge iron units							
Sno.	Quantity of fly ash generated	Is brick manufacturing units	Is it in operation	No of bricks manufactured	Is entire fly ash utilized	Where is the fly ash stored	Whether Log books are maintained	Is records submitted to the Board
33	Is ambient monitoring carried out						No	
34	Are report submitted as per consent conditions						Yes	
35	Is environmental statement submitted						No	
36	Are all consent conditions complied with						Yes	
37	Is Bank Guarantee submitted						No	
38	If Yes, has the unit complied give details						NA	

39 Additional Observations

As directed the Unit M/s FRENCH BAKERY located at Aquem Alto, Margao Goa was inspected by the undersigned on 17/08/2021 alongwith Mr. Xawollino Rodrigues (Field Assistant). Unit is a bakery. The application is for Consent to operate under the Air Act and Water Act. (CCA-Expansion) for the operation of Carbon Dust Scrubber Machine. The applicant Mr. Mario Gil Remy Gomes and Mrs. Celina Gomes was present during the course of inspection and provided the details. Unit deals in the production of Loaves (Bread). Unit has installed the Carbon Dust Scrubber Machine. The said scrubber is connected to the chimneys of the bakery unit. A 1.5HP motor has been installed and the stack height of the dry carbon scrubber is raised to 15m from ground level for disposal of the smoke as per the directions given to the unit at the personal hearing held in the office on 03/08/2021. The arrangement for the water spray and for collection of the carbon deposit from the smoke has been done. It is informed the waste water will be disposed into the soak pit, for which necessary arrangement is provided.

40 Conclusion

41 Recommendations

Signature of inspecting official

# GOA STATE POLLUTION CONTROL BOARD

गोंय राज्य प्रदूषण नियंत्रण मंडळ

(An ISO 9001:2015, ISO 14001:2015, OHSAS 18001:2007 Certified Board)

Phone Nos: 0832- 2407700  
2407701,  
2407702  
Tel/Fax No: 0832- 2407700



Email Ids:  
Chairman, GSPCB, [chairman-gspcb.goa@nic.in](mailto:chairman-gspcb.goa@nic.in)  
Member Secretary, GSPCB, [ms-gspcb.goa@nic.in](mailto:ms-gspcb.goa@nic.in)  
Environment Engineer, GSPCB, [ee-gspcb.goa@nic.in](mailto:ee-gspcb.goa@nic.in)  
Scientist, GSPCB, [scientist-gspcb.goa@nic.in](mailto:scientist-gspcb.goa@nic.in)  
Office, [goapcb@gspcb.in](mailto:goapcb@gspcb.in)

No. 12/E021-FCB/993007/00007680

Date:05/11/2021

Consent to Operate under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981.  
[To be referred as Water Act, Air Act respectively]

CONSENT TO OPERATE is hereby granted to:

M/S. FRENCH BAKERY  
(Represented by: Mr. Marlo Gil Remy Gomes)  
(Orange Category)  
(Expansion)

H. NO. 305, AQUEM ALTO MARGAO GOA

Located in the area declared under the provisions of the Water Act, Air Act, subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. This Consent to operate is valid upto One month from the date of Issue of this Consent on trial basis.

2. This Consent to operate is valid for the operation of:

Sr. No	Product	Quantity
1	Carbon Dust Scrubber Machine	1.5HP motor

3. CONDITIONS REQUIRED TO BE COMPLIED UNDER THE WATER ACT:

- (i) The daily quantity of industrial effluent from the quarry shall not exceed NIL  
(ii) The daily quantity of domestic effluent from the quarry shall not exceed NIL

(iii) Domestic Effluent treatment and Disposal:-

The domestic wastewater shall be treated in a properly designed septic tank and discharged on land for percolation through soak pit of adequate size within the unit premises.

- (iv) The unit should empty septic tank and soak pit periodically through night soil tankers for safe disposal and submit the copies of the receipts to the Board on regular basis.

Near Pileme Industrial Estate, Opp.- Saligao Seminary, Saligao-Bardez Goa-403511  
Page 1 of 6

- (v) A good house-keeping shall be maintained within the unit premises. All pipes, valves and drains shall be maintained in leak-proof condition. Floor washings shall be maintained to the effluent collection system only and shall not be allowed to find way in open areas.

(vi) Non-Hazardous Solid Waste:

All the Solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of Board.

The total quantity shall be segregated and treated as follows:

Sr. no.	Type of segregated solid waste	Quantity	Disposal
1	Solid Waste (Ash)	5 Kg/day	Sold as manure

4. CONDITIONS REQUIRED TO BE COMPLIED UNDER THE AIR ACT:

- (i) The unit shall maintain and operate air pollution control system of adequate capacity for the following equipments

Sr. No.	Name of Equipments/ Installation	No of Installation	Capacity	SO <sub>2</sub> Kg/Hr	Particulate Matter mg/Nm <sup>3</sup>
1	Carbon Dust Scrubber Machine	1	1.5HP motor	---	150

- (ii) The unit shall erect the chimney(s) of the following specifications:

Sr. No	Chimney attached to	Height
1	Carbon Dust Scrubber Machine	15mts

- (iii) The unit shall observe the following standards:-

Sr. No	Type of fuel	Quantity /hr
1	Wood	80kg/day

- (iv) The Stack Port Hole and Platform is to be designed as per CPCB guidelines Method 1 Part 1 of Stack Monitoring - Material & methodology for isokinetic sampling
- (v) The unit should comply with all the standards for D.G. Sets prescribed at Sr. no. 94, 95 and 96 of Schedule 1 of the Environment (Protection) Rules, 1986.
- (vi) The unit should carry out emission monitoring from the stacks a year from a laboratory recognized by Ministry of Environment and Forest under the Environment Protection Act, 1986 and the result shall be submitted to this Board.
- (vii) The unit shall take adequate measures for control of noise levels from its own sources within the premises in respect of noise. The limits are as follows

Category of Area/ Zone	Limits in dB (A) Leq	
	Day time	Night time
Industrial Area	75	70
Commercial Area	65	55
Residential Area	55	45
Silence Zone	50	40

Day time is reckoned between 6 a.m. to 10 p.m. and night time is reckoned between 10 p.m. to 6 a.m.

Near Pilerne Industrial Estate, Opp.- Saligao Seminary, Saligao-Bardez Goa-403511

5. GENERAL CONDITIONS:

- (i) The unit shall not change or alter the quantity, quality of discharge, temperature or the mode of the effluent/ emission or hazardous wastes or control equipments provided for without previous permission of the Board.
- (ii) The unit shall provide facility for collection of samples of effluent, air emissions and hazardous wastes to the Board staff.
- (iii) An application in prescribed form along with the prescribed fees for of Consent shall be submitted at least 60 days before the expiry of validity of this Consent. An application for of Consent submitted after expiry of the validity shall accompany with penalty of 50% of the Consent fees in addition to the prescribed consent fees.
- (iv) The Board shall be forthwith informed of any accident or unforeseen event involving discharge of any poisonous, noxious or polluting matter into a stream or well or on land or into the atmosphere, as result of such discharge water/ air is being polluted.
- (v) This Consent is granted without any prejudice to any of the permission(s) required under any law, by laws and regulations in force.
- (vi) This Consent does not entitle the party to commence activities until and unless all the other Permissions as required under the relevant statutes are obtained by the party and this Consent to Operate is confined to matters arising out of the Air Act and Water Act only
- (vii) The Board reserves the right to amend or add any conditions in this consent and the same shall be binding on the applicant.
- (viii) The unit shall submit to this office, the Environmental Statement Report in Form V for the Financial Year ending April to March by 30<sup>th</sup> September of the succeeding year as per the provisions of the rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- (ix) Reliable flow meter shall be installed to maintain record of water consumption/waste water generation per day. The records so maintained shall be made available to the Board officials whenever required.
- (x) The industry shall bear the cost of analysis / monitoring in case of complaints received by the Board/ reinspections due to non compliances observed by the Board & monitoring carried by the Board.
- (xi) The unit shall submit the details of the Public Liability Insurance Policy under the PLI Act 1991, to the Board office as applicable.
- (xii) The unit shall submit returns for disposal of batteries under the Batteries (Management & Handling) Rules 2011, if applicable.
- (xiii) ~~The unit shall submit returns for disposal of e-waste under the E-Waste (Management & Handling) Rules 2011, if applicable.~~

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Near Pilerne Industrial Estate, Opp.- Saligao Seminary, Saligao-Bardez Goa-403511

- (xiv) The unit shall submit returns for disposal of plastic waste under the Plastic Waste (Management & Handling) Rules 2011, if applicable.
- (xvi) The Unit shall comply to the guidelines and DUST Mitigation measures in handling construction material and C and D waste issued by Central Pollution Control Board and are placed on Board website goaspcb.gov.

To  
 M/s. FRENCH BAKERY  
 (Represented by: Mr. Mario (G) Remy Gomes)  
 (Orange Category)  
 H. NO. 305, AQUEM,  
 ALTO MARGAO GOA

- Copies to:
- 1 Accounts Section
  - 2 Concerned File
  - 2 Guard File
  - 4 Scientific Section – To carry out stack emission monitoring and Ambient Air Quality Monitoring to verify the efficiency of Air Pollution Control Device

Received Consent fee of: The capital Investment of the unit is Rs.5,03,700/-

Challan no.	Amount	Date
1757 bk.no 18	Rs.5600/- (Air & water Consent Fees)	12/08/2021

Digitally signed  
 by SANJEEV  
 JOGLEKAR  
 Date: 2021.11.05  
 16:12:52 +05'30'

(Sanjeev Joglekar)  
 Sr. Environmental Engineer  
 Goa State Pollution Control Board

Near Pilerne Industrial Estate, Opp.- Saligao Seminary, Saligao-Bardez Goa-403511

Goa State Pollution Control Board

QEHS-CIE-F(06-03)

**CUSTOMER FEEDBACK**

Dear Citizen / Customer,

We appreciate you for sparing a few minutes for giving us your valuable feedback on our services

Name : .....

Contact : .....

Address : .....

.....

.....

Date : .....

..... the service provided.

.....

Are you aware that service standards are included in the Citizen's Charter as available on Board's website [www.gonspcb.gov.in](http://www.gonspcb.gov.in)?

Yes  No

If yes, is the Citizen Charter simple and easy to understand?

Yes  No

Description of service delivery parameters (Consents/Authorisation/RTI's/Complaints etc.)	Excellent	Good	Fair	Average	Poor	Reason for grading
Time taken to deliver service in comparison to service standards mentioned in Citizen's Charter						
Quality of service (accuracy, completeness)						
Knowledge of dealing hand / staff regarding services/schemes						
Courtesy of staff						
Board's response in view of your query/requirement is to your satisfaction						
Date of your visit to the office and your overall experience						

Suggestions for improvement, if any

.....

Near Pilerne Industrial Estate, Opp.- Saligao Seminary, Saligao-Bardez Goa-403511

Signature & date

To  
The Member Secretary,  
Goa State Pollution Control Board,  
Near Pilerne Industrial Estate,  
Gonçalo Saligao Seminary, Saligao, Bardez, Goa. 403511

- Please note that your feedback is considered essential for overall improvement and development of Board functions in service of environment.

## CONSENT INSPECTION REPORT

Date : 08/02/2022

1. Name & Address of Unit : French bakery French bakery  
aquem alto Margao goa h.no  
305
2. Purpose of inspection CCA-Expand Application
3. Consent Status/ validity 27/08/2028
4. Whether any previous complaint received, if yes, details Yes
5. Whether any show cause notice/directions/letter for corrective if yes, provide details Yes
6. Product manufactured Bread
7. Quantity of production

Sno.	Product	Applied Quantity(Actual Production of Industry)	CCA Quantity(Quantity allowed as per consent or Installed capacity)	NOC/ Expansion(Production Quantity Asking for)	Inspection Remark
1.	Bread and poli	250			

## 8. Raw Material

Sno.	Name	Source	Capacity	Unit
------	------	--------	----------	------

## 9. Machine/equipment installed

Sno.	Name	Quantity
------	------	----------

10. Approx production in last 2 months(based on receipts of purchase of Raw Materials orders and payments recieved)

11. Man power requirement

12. Status of operation of unit

Unit was under operations

13. Type of area/ land use/ land cover

14. Distance of nearest residence/school/hospital/any prominent structure

15. Distance of water body(Specify which if any)

16. Noise pollution control measures adopted

17. Water consumption

S.no	Source	Quantity
------	--------	----------

18. Waste Water generation

Sno.	Source	Quantity
------	--------	----------

19. Disposal method

20. Capacity of septic tank/soak pit/sewage treatment plant/effluent treatment plant

21. Whether capacity sufficient

Yes

22. Electrical consumption

23. Solid waste generator

Sno.	Type	Quantity	Disposal
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24. Hazardous Waste

Sno.	Type	Quantity	Disposal	If Manifest submitted	If Annual returns submitted
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25. Permission from Local body

26. Noise levels recorded at compound wall of unit

Sno.	Location	Distance from the unit	Noise Limit measured	Permissible limits
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27. DG set capacity/ Boiler capacity

Sno.	Stack Height	Fuel consumption	Used oil generation/Disposal of ash	If stack monitoring facility provided	If stack analysis report submitted
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28. Oven capacity

Sno.	Stack Height	Fuel consumption	If stack monitoring facility provided	If stack analysis report submitted
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29. Furnace capacity/Rotary Kiln

Sno.	Type	Stack Height	Fuel consumption	Air pollution control device	If stack monitoring facility provided	If stack analysis report submitted	Roof suction system provided	Separate energy meter connected
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30. Dust suppression Methods

Sno.	Sprinklers Provided	Whether sprinklers are in operation	Metalled Road provided	Plantation carried out
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31. In case of Induction furnace

Sno.	Quantity of slag generated	Storage area of slag	Whether proper benching is done for slag dumps	Toe wall is provided	Slag crusher installed
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32. In case of sponge iron units

Sno.	Quantity of fly ash generated	Is brick manufacturing units	Is it in operation	No of bricks manufactured	Is entire fly ash utilized	Where is the fly ash stored	Whether Log books are maintained	Is records submitted to the Board
------	-------------------------------	------------------------------	--------------------	---------------------------	----------------------------	-----------------------------	----------------------------------	-----------------------------------

33. Is ambient monitoring carried out Yes
34. Are report submitted as per consent conditions Yes
35. Is environmental statement submitted Yes
36. Are all consent conditions complied with Yes
37. Is Bank Guarantee submitted No
38. If Yes, has the unit complied give details na

## 39. Additional Observations

The undersigned Mr. Vijay Kansekar (JEE) along with Mr. Seby Fernandes (FA) inspected the unit M/s. French Bakery, located at House no. 510, PT Sheet No. 111 & 112(Part), Aquem Alto, Margao, Salcete, Goa on 08/02/2022. The Unit has applied for Renewal of Consent to operate Expand under Air Act and Water Act for Carbon Dust Scrubber Machine having 1.5 HP Motor Capacity. The Unit was in Operation during the time of inspection. The applicant Mr. Mario Gil Remy Gomes and Mrs. Celina Gomes was present during the course of inspection and provided the details. The unit has a valid consent valid up-to 27/08/2028. The unit is a bakery deals in the production of bread and is equipped with two wood fired ovens. Unit has installed the Carbon Dust Scrubber Machine. The said scrubber is connected to the chimneys of the bakery unit. A 1.5HP motor has been installed and the stack height of the dry carbon scrubber is raised to 15m from ground level for disposal of the smoke. The arrangement for the water spray and for collection of the carbon deposit from the smoke has been done and working satisfactorily. As informed the waste water will be disposed into the soak pit, for which necessary arrangement is provided. Previously Board has issued Consent for Carbon Dust Scrubber Machine dated on 05/11/2021 valid for one month from the date of issue of this consent on trial operation. As informed they have started its operation activity since 28/11/2021 and Carbon Dust Scrubber Machine working satisfactorily and Board has also carried out Stack monitoring of the same and results are well within the permissible limits laid down by the Board. The unit was in operation during the time of inspection.

## 40. Conclusion

## 41. Recommendations

Signature of inspecting official

# GOA STATE POLLUTION CONTROL BOARD

गोंय राज्य प्रदूषण नियंत्रण मंडळ

(An ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 Certified Board)

Phone Nos : 0832- 2407700,  
2407701, 2407702  
Tel/Fax No: 0832- 2407700



Email Ids:  
Chairman, GSPCB, [chairman-gspcb.goa@nic.in](mailto:chairman-gspcb.goa@nic.in)  
Member Secretary, GSPCB, [ms-gspcb.goa@nic.in](mailto:ms-gspcb.goa@nic.in)  
Office, [mail.gspcb@gov.in](mailto:mail.gspcb@gov.in)

No.12/2022-PCB/1162621/O0009013

Dated:22/04/2022

**Consent to Operate under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981.**  
[To be referred as Water Act, Air Act respectively]

CONSENT TO OPERATE is hereby granted to:  
(EXPANSION)

**M/S. FRENCH BAKERY**  
(Represented by: Mr. Mario Gil Remy Gomes)  
(Orange Category)

**H. No. 305, Aquem Alto**  
**Margao Goa**

Located in the area declared under the provisions of the Water Act, Air Act, subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. This Consent to operate is valid upto 27/08/2028.

2. This Consent to operate is valid for the operation of:

Sr. No	Product	Quantity
1	Carbon Dust Scrubber Machine	1.5HP motor

3. **CONDITIONS REQUIRED TO BE COMPLIED UNDER THE WATER ACT:**

(i) The daily quantity of industrial effluent from the quarry shall not exceed NIL

(ii) The daily quantity of domestic effluent from the quarry shall not exceed NIL

(iii) **Domestic Effluent treatment and Disposal:-**

The domestic wastewater shall be treated in a properly designed septic tank and discharged on land for percolation through soak pit of adequate size within the unit premises.

(iv) **The unit should empty septic tank and soak pit periodically through nightsoil tankers for safe disposal and submit the copies of the receipts to the Board on regular basis.**

Near Pilerne Industrial Estate, Opp.- Saligao Seminary, Saligao-Bardez Goa-403511

- (v) A good house-keeping shall be maintained within the unit premises. All pipes, valves and drains shall be maintained in leak-proof condition. Floor washings shall be maintained to the effluent collection system only and shall not be allowed to find way in open areas.

(vi) **Non-Hazardous Solid Waste:**

All the Solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of Board.

The total quantity shall be segregated and treated as follows:

Sr. no.	Type of segregated solid waste	Quantity	Disposal
1	Solid Waste (Ash)	5 Kg/day	Sold as manure

4. **CONDITIONS REQUIRED TO BE COMPLIED UNDER THE AIR ACT:**

- (i) The unit shall maintain and operate air pollution control system of adequate capacity for the following equipments

Sr. No.	Name of Equipments/ Installation	No of Installation	Capacity	SO <sub>2</sub> Kg/Hr	Particulate Matter mg/Nm <sup>3</sup>
1	Carbon Dust Scrubber Machine	1	1.5HP motor	-----	150

- (ii) The unit shall erect the chimney(s) of the following specifications:

Sr. No	Chimney attached to	Height
1	Carbon Dust Scrubber Machine	15mts

- (iii) The unit shall observe the following standards:-

Sr. No	Type of fuel	Quantity /hr
1	Wood	80kg/day

- (iv) **The Stack Port Hole and Platform is to be designed as per CPCB guidelines Method 1 Part 1 of Stack Monitoring – Material & methodology for isokinetic sampling**

- (v) The unit should comply with all the standards for D.G. Sets prescribed at Sr. no. 94, 95 and 96 of Schedule I of the Environment (Protection) Rules, 1986.

- (vi) The unit should carry out emission monitoring from the stacks once in 6 months from a laboratory recognized by Ministry of Environment and Forest under the Environment Protection Act, 1986 and the result shall be submitted to this Board.

- (vii) The unit shall take adequate measures for control of noise levels from its own sources within the premises in respect of noise. The limits are as follows

Category of Area/ Zone	Limits in dB (A) Leq	
	Day time	Night time
Industrial Area	75	70
Commercial Area	65	55
Residential Area	55	45
Silence Zone	50	40

Day time is reckoned between 6 a.m. to 10 p.m. and night time is reckoned between 10 p.m. to 6 a.m.

Near Pilerne Industrial Estate, Opp.- Saligao Seminary, Saligao-Bardez Goa-403511

5. **GENERAL CONDITIONS:**

- (i) The unit shall not change or alter the quantity, quality of discharge, temperature or the mode of the effluent/ emission or hazardous wastes or control equipments provided for without previous permission of the Board.
- (ii) The unit shall provide facility for collection of samples of effluent, air emissions and hazardous wastes to the Board staff.
- (iii) An application in prescribed form along with the prescribed fees for of Consent shall be submitted at least 60 days before the expiry of validity of this Consent. An application for of Consent submitted after expiry of the validity shall accompany with penalty of 50% of the Consent fees in addition to the prescribed consent fees.
- (iv) The Board shall be forthwith informed of any accident or unforeseen event involving discharge of any poisonous, noxious or polluting matter into a stream or well or on land or into the atmosphere, as result of such discharge water/ air is being polluted.
- (v) This Consent is granted without any prejudice to any of the permission(s) required under any law, by laws and regulations in force and this Consent to Operate is confined to matters arising out of the Air Act and Water Act only.
- (vi) The Board reserves the right to amend or add any conditions in this consent and the same shall be binding on the applicant.
- (vii) The unit shall submit to this office, the Environmental Statement Report in Form V for the Financial Year ending April to March by 30<sup>th</sup> September of the succeeding year as per the provisions of the rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- (viii) Reliable flow meter shall be installed to maintain record of water consumption/waste water generation per day. The records so maintained shall be made available to the Board officials whenever required.
- (ix) The industry shall bear the cost of analysis / monitoring in case of complaints received by the Board/ reinspections due to non compliances observed by the Board & monitoring carried by the Board.
- (x) The unit shall submit the details of the Public Liability Insurance Policy under the PLI Act 1991, to the Board office as applicable.
- (xi) The unit shall submit returns for disposal of batteries under the Batteries (Management & Handling) Rules 2001, if applicable.
- (xii) The unit shall submit returns for disposal of e - waste under the E- Waste Management Rules 2016 as amended thereafter, if applicable.
- (xiii) The unit shall submit returns for disposal of plastic waste under the Plastic Waste Management Rules 2016 as amended thereafter, if applicable.

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Near Pilerne Industrial Estate, Opp.- Saligao Seminary, Saligao-Bardez Goa-403511

- (xiv) The Unit shall comply to the guidelines and DUST Mitigation measures in handling construction material and C and D waste issued by Central Pollution Control Board and are placed on Board website goaspcb.gov.

To,  
 M/s. FRENCH BAKERY  
 (Represented by: Mr. Mario Gil Remy Gomes)  
 H. No. 305, Aquem,  
 Alto Margao Goa

Copy to:- 1 Accounts Section  
 2 Concerned File  
 3 Guard File

Received Consent fee of: **The capital investment of the unit is Rs.5,03,700/-**

Challan no.	Amount	Date
1757 bk.no 18	Rs.5600/- (Air & water Consent Fees)	12/08/2021

DR Digitally signed  
 by DR SHAMILA  
 SHAMILA MONTEIRO  
 MONTEIRO Date: 2022.04.22  
 15:49:42 +05'30'

(Dr. Shamila Monteiro)  
 Member Secretary  
 Goa State Pollution Control Board

# GOA STATE POLLUTION CONTROL BOARD

## गोंय राज्य प्रदूषण नियंत्रण मंडळ

(An ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 Certified Board)

Phone Nos. : 0832-2407700  
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Email Ids:

Chairman, GSPCB: chairman-gspcb.goa@nic.in  
Member Secretary GSPCB: ms-gspcb.goa@nic.in  
Office: mail.gspcb@gov.in

No.12/2022-PCB/1162621/O0009013/21589/tech/1064

date 22/04/2022

**REVOCATION OF THE DIRECTION BEARING NO.10/1/21-PCB/Leg/21589 DATED 15/03/2022 ISSUED UNDER SECTION 33(A) READ WITH SECTION 25/26 OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT, 1974 AND UNDER SECTION 31(A) OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT, 1981.**

WHEREAS the Goa State Pollution Control Board vide Directions bearing No. 10/1/21-PCB/Leg/21589 Dated 15/03/2022, directed the unit namely M/s. French Bakery, located at St. Sebastian Church, Aquem, Margao Goa, to immediately stop the operation of your unit as the Consent to Establish granted was for only installation of Dry Carbon Scrubber and not for operation of the unit.

AND WHEREAS, subsequently the Board is in receipt of a reply from M/s. French Bakery, located at St. Sebastian Church, Aquem, Margao Goa, dated 28/03/2022, stating that the Bakery production was stopped / suspended on the same day.

AND WHEREAS, subsequently the Board is in receipt of a reply from M/s. French Bakery, located at St. Sebastian Church, Aquem, Margao Goa, dated 28/03/2022, stating that the Bakery production was stopped / suspended on the same day.

AND WHEREAS, the Board is in receipt of an Application from M/s. French Bakery, located at St. Sebastian Church, Aquem, Margao Goa, dated 04-01-2022 for Consent to Operate Expansion .

AND WHEREAS, the Board officials conducted a site inspection of the unit M/s. French Bakery, located at St. Sebastian Church, Aquem, Margao Goa, on 08/02/2022 for Consent to Operate Expansion.

**AND WHEREAS**, during the said inspection it was observed as follows;

1. As informed they have started its operation activity since 28/11/2021 and Carbon Dust Scrubber Machine working satisfactorily and Board has also carried out Stack monitoring of the same and results are well within the permissible limits laid down by the Board.

**WHEREAS**, observation as contained in the above inspection report indicates that you are complying to the Consent Condition as per section 33(A) read with section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) read with section 21 of the Air (Prevention and Control of Pollution) Act, 1981.

**NOW THEREFORE**, in view of the above facts and in exercise of the powers vested with this Board under section 33(A) read with section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) read with section 21 of the Air (Prevention and Control of Pollution) Act, 1981, the Directions issued to the M/s. French Bakery, located at St. Sebastian Church, Aquem, Margao Goa vide Direction No. 10/1/21-PCB/Leg/21589 Dated 15/03/2022, is hereby revoked with immediate effect.

Issued on this day 22<sup>nd</sup> of April, 2022.

(Dr. Shamila Monteiro)  
Member Secretary  
Goa State Pollution Control Board

To,  
M/s. French Bakery,  
St. Sebastian Church,  
Aquem, Margao Goa

Copy to;

1. The Collector (North), Collectorate Building, Panaji Goa
2. The Executive Engineer, Electricity Department, Div VI, Ansabhat Mapusa Goa.
3. Office file.
4. Guard file.
5. Legal Section file.



Nancy Shah &lt;nancyshah@chambersofrg.com&gt;

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**Re: Appeal No. 8/2020 (WZ), Mahendra S Kakule vs Goa State Pollution Control Board & ors.**

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Nancy Shah &lt;nancyshah@chambersofrg.com&gt;

20 July 2022 at 12:17

To: shivshankar.swaminathan@yutilaw.com

Cc: Ruchira Gupta &lt;ruchiragupta2010@gmail.com&gt;, Ruchira Gupta &lt;ruchira@chambersofrg.com&gt;

Dear Sir,

Please find attached Status Report dated 20.07.2022 on behalf of GSPCB to be filed before the Hon'ble NGT in the captioned matter.

Kindly accept the service of the same.

This is for your kind information and record

Best regards,

Nancy Shah

Advocate

8860478898

CHAMBERS of  
Ruchira Gupta

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E-31, Basement, Jangpura Extension,

New Delhi - 110014 L 011-43562646

**Status Report dated 20.07.2022.pdf**

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